

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
IB-191/ND/2022
IA/3220/2022

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Ratna Singh

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/3220/2022:-

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is also present virtually and submitted that they have filed their objection to the Report of the Resolution Professional and the same is now available on the e-portal of this Tribunal. Ld. Counsel on behalf of the Personal Guarantor sought adjournment on the ground that he is on his legs before another court in Uttar Pradesh. In view of the request made by the Ld. Counsel on behalf of the Personal Guarantor, list this application on **27.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)